No. 10/12(141)88-5HBV/1348

GOVERNMENT OF PUNJAB
DEPARTMENT OF HEALTH AND FAMILY WELFARE
(HEALTH V BRANCH)

To

All the Heads of Departments,
Commissioners of Divisions,
Deputy Commissioners, Registrar,
Punjab and Haryana High Court, Distt. Sessions
Judges and Sub-Divisional Officers (C)
in the State.

Dated, Chandigarh, the 18th Jan., 1990.

Subject :- Grant of Medical facilities to Punjab Government employees/Pensioners and their dependants etc. reimbursement of cost of knee replacement.

Sir,

I am directed to refer to the subject noted above and to say that question of allowing reimbursement of cost of knee replacement to the State Govt. employees/pensioners was under consideration of Govt. for some time. After careful consideration, the President of India is pleased to allow the reimbursement of the cost of each knee replacement once in a life time at Rs. 20,000/- (Rs. Twenty thousand only) or the actual cost whichever is less, to Punjab. Govt. employees/ pensioners and their, dependants, the retired members of the All India Services belonging to State Cadres, retired Judges of the Punjab and Haryana High Court and to the Members and Ex-members of the Punjab Legislative Assembly, subject to the condition that the knee replacement is prescribed by and purchased through the Post Graduate Institute of medical Education and Research, CHD. or the All India Institute of Medical Sciences, New Delhi, or any other Central/State Specialised Institution of the country.

2. An advance to the tune of 75% of the above amount will be allowed, if applied for, which will be adjustable in the actual Medical Reimbursement claim.

3. This issues with the concurrence of the Department of the Finance conveyed vide it I.D. No. 8/327/88-5FE-II/3062, dated 2nd January, 1990.

Yours faithfully,
Sd/-
Under Secretary Health

A copy is forwarded to all Financial Commissioners and Administrative Secretaries to Govt. Punjab for information and necessary action.

Sd/-
Under Secretary Health

To

All the Financial Commissioners and
Administrative Secretaries to Govt. Punjab

I.D.No. 10/12(141)88-5HBV/1349 *Dated,Chandigarh, the 18th Jan., 1990*

Endst. .No. 10/12(141)88-5HBV/1350 *Dated,Chandigarh, the 18th Jan., 1990*

1. A copy is forwarded to the Secretary, Finance, Union Territory, Chandigarh Administration, for information and necessary action.

2. A copy is forwarded to Accountant General, Punjab, Chandigarh for information and necessary action.

3. A copy is forwarded to Accountant General, Punjab, Revenue, New Delhi and Accountant General of all the State and Union Territories.

4. A copy is forwarded to the Director Health and family Welfare/Punjab/Director, Research and Medical Education, Punjab. All the Civil Surgeons in the State and Principals of Medical Colleges, Faridkot, Patiala and Amritsar for information and necessary action.

Sd/-
Under Secretary Health

Endst. .No. 10/12(141)88-5HBV/1351 *Dated, Chandigarh, the 18th Jan., 1990*

A copy is forwarded to the Director, Public Relation, Punjab Chandigarh, for giving vide publicity to this decision through Press Radio and Television.

Sd/-
Under Secretary Health

A copy is forwarded to the Secretary to Govt. Punjab, Department of Finance for information with reference to his I.D. No. 8(327)88-EF-II/5062, dated 2nd January, 1990.

Sd/-
Under Secretary Health

To

The Secretary to Govt. Punjab,
Department of Finance, Chandigarh.

I.D.No. 10/12(141)88-5HBV/1352 *Dated, Chandigarh, the 18th Jan., 1990*

ਨੰ: 12/63/89-5ਸਿਹਤ5/6464

ਪੰਜਾਬ ਸਰਕਾਰ
ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਵਿਭਾਗ
(ਸਿਹਤ 5 ਸ਼ਾਖਾ)

ਵੱਲੋਂ

ਰਾਜ ਦੇ ਸਮੂਹ ਵਿਭਾਗਾਂ ਦੇ ਮੁੱਖੀ,ਰਜਿਸਟਰਾਰ,
ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਡਵੀਜ਼ਨਾਂ
ਦੇ ਕਮਿਸ਼ਨਰਾਂ ਅਤੇ ਰਾਜ ਵਿੱਚ ਜ਼ਿਲ੍ਹਾ ਅਤੇ ਸੈਸ਼ਨ ਜੱਜ,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰਾਂ ਅਤੇ ਉਪ ਮੰਡਲ ਅਫ਼ਸਰ (ਸਿਵਲ) ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 12 ਮਾਰਚ, 1991

ਵਿਸ਼ਾ:- **ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਆਸ਼ਰਿਤਾਂ ਨੂੰ ਮੈਡੀਕਲ ਸਹੂਲਤਾਂ ਪ੍ਰਦਾਨ ਕਰਨ ਬਾਰੇ ।**

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਨੰ: 10/12(373) 86-3 **ਐਚ.ਬੀ**. 5/3722 ਮਿਤੀ 18 **ਫ਼ਰਵਰੀ, 1988**

ਨੰ: 7/132/84-3 ਐਚ.ਬੀ. 5/1807, ਮਿਤੀ 28 ਜਨਵਰੀ, 1988

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮੈਨੂੰ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਹਾਸ਼ੀਏ ਵਿੱਚ ਦਰਸਾਏ ਹਵਾਲਿਆਂ ਵੱਲ ਧਿਆਨ ਦਵਾਉਂਦੇ ਹੋਏ ਇਹ ਸੂਚਿਤ ਕਰਨ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਕਿ ਸਰਕਾਰ ਵਲੋਂ ਇਨ੍ਹਾਂ ਗਸ਼ਤੀ ਪੱਤਰਾਂ ਵਿੱਚ ਲਏ ਗਏ ਫੈਸਲਿਆਂ ਨੂੰ ਮੁੜ ਵਿਚਾਰਣ ਉਪਰੰਤ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ :-

(ੳ) ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਮੁਲਾਜ਼ਮਾਂ/ਪੈਨਸ਼ਨਰਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਆਸ਼ਰਿਤਾਂ ਵਲੋਂ ਦੂਸਰੀ ਵਾਰ ਹਾਰਟ ਪੇਸ ਮੇਕਰ ਲਗਾਉਣ ਦੇ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਦੀ ਆਗਿਆ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ।

ਅਤੇ

(ਅ) ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਮੁਲਾਜ਼ਮਾਂ/ ਪੈਨਸ਼ਨਰਾਂ ਅਤੇ ਉਨ੍ਹਾਂ ਦੇ ਆਸ਼ਰਿਤਾਂ ਦੇ "ਹਿਪ ਜਾਇੰਟ ਇਮਪਲਾਈਟ" ਲਗਾਉਣ ਲਈ ਖਰਚੇ ਦੀ ਰਕਮ 9,000/- ਰੁ: ਤੋਂ ਵਧਾ ਕੇ 12,000/- ਰੁ: ਤਕ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਦੀ ਆਗਿਆ ਦਿੱਤੀ ਜਾਂਦੀ ਹੈ ।

2. ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਹਵਾਲੇ ਅਧੀਨ ਗਸ਼ਤੀ ਪੱਤਰਾਂ ਵਿੱਚ ਲਗਾਈਆਂ ਗਈਆਂ ਸ਼ਰਤਾਂ ਲਾਗੂ ਰਹਿਣਗੀਆਂ ।

3. ਇਹ ਹਦਾਇਤਾਂ ਵਿੱਤ ਵਿਭਾਗ ਵਲੋਂ ਉਨ੍ਹਾਂ ਦੇ ਆਈ.ਡੀ.ਨੰ: 8/110/90-5 **ਐਫ.ਈ**. 2/4481, ਮਿਤੀ 7 **ਫ਼ਰਵਰੀ**,1991 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਈ ਸਹਿਮਤੀ ਅਨੁਸਾਰ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ।

ਵਿਸ਼ਵਾਸਪਾਤਰ
ਸਹੀ/-
(ਅਧੀਨ ਸਕੱਤਰ ਸਿਹਤ)

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਸਾਰੇ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰਾਂ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰਾਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ।

ਸਹੀ/-
(ਅਧੀਨ ਸਕੱਤਰ ਸਿਹਤ)

ਵਲੋਂ

ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰਜ਼ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰ,
ਪੰਜਾਬ ਸਰਕਾਰ ।

ਆ.ਵਿ.ਨੰ : 12/63/89-5 ਸਿਹਤ5/6465 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 12 ਮਾਰਚ,1991

ਪਿੱਠ ਅੰਕਣ ਨੰ: 12/63/89-5 ਸਿਹਤ5/6466 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 12 ਮਾਰਚ,1991

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

(1) ਵਿੱਤ ਸਕੱਤਰ, ਕੇਂਦਰੀ ਸ਼ਾਸਤ ਪ੍ਰਦੇਸ਼, ਚੰਡੀਗੜ੍ਹ ।

(2) ਮਹਾਂ ਲੇਖਾਕਾਰ ਪੰਜਾਬ ।

(3) ਮਹਾਂ ਲੇਖਾਕਾਰ ਪੰਜਾਬ (ਮਾਲ) ਨਵੀਂ ਦਿੱਲੀ ਅਤੇ ਸਮੂਹ ਰਾਜਾਂ ਦੇ ਅਤੇ ਕੇਂਦਰੀ ਸਾਸ਼ਤ ਪ੍ਰਦੇਸ਼ਾਂ ਦੇ ਮਹਾਂਲੇਖਾਕਾਰ।

(4) ਡਾਇਰੈਕਟਰ, ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ, ਪੰਜਾਬ/ਡਾਇਰੈਕਟਰ ਖੋਜ ਅਤੇ ਮੈਡੀਕਲ ਸਿੱਖਿਆ ਪੰਜਾਬ ।

ਸਹੀ/-
ਅਧੀਨ ਸਕੱਤਰ ਸਿਹਤ

ਪਿੱਠ ਅੰਕਣ ਨੰ: 12/63/89-5 ਸਿਹਤ 5/6467 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 12 ਮਾਰਚ, 1991

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਡਾਇਰੈਕਟਰ ਲੋਕ ਸੰਪਰਕ ਵਿਭਾਗ ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਹ ਸਰਕਾਰ ਦੇ ਇਸ ਫੈਸਲੇ ਨੂੰ ਰੇਡੀਓ, ਟੈਲੀਵਿਜ਼ਨ ਅਤੇ ਅਖ਼ਬਾਰਾਂ ਰਾਹੀਂ ਸਬੰਧਤ ਨੂੰ ਜਾਣੂ ਕਰਵਾਉਣ ।

ਸਹੀ/-
ਅਧੀਨ ਸਕੱਤਰ ਸਿਹਤ

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਵਿੱਤ ਵਿਭਾਗ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਨੋਟ ਨੰ: 8/110/90-5 ਐਫ.ਈ. 2/4481, ਮਿਤੀ 7 ਫ਼ਰਵਰੀ,1991 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-

ਅਧੀਨ ਸਕੱਤਰ ਸਿਹਤ

ਵੱਲੋਂ

ਸਕੱਤਰ ਪੰਜਾਬ ਸਰਕਾਰ,
ਵਿੱਤ ਵਿਭਾਗ, ਪੰਜਾਬ ਚੰਡੀਗੜ੍ਹ ।

ਆਈ.ਡੀ.ਨੰ: 12/63/89-5 ਸਿਹਤ 5/6468 ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ 12 ਮਾਰਚ, 1991

No. 12(63) 89-5HEV/6464

GOVERNMENT OF PUNJAB
DEPARTMENT OF HEALTH AND FAMILY WELFARE
(HEALTH V BRANCH)

To

All the Heads of Departments,
Commissioners of Divisions, Registrar,
Punjab and Haryana High Court, District,
and Session Judges, Civil Surgeons,
Principals of Medical Colleges, Amritsar,
Patiala and Faridkot.

Dated, Chandigarh the 12 th March, 1991

Subject: Reimbursement of the cost of Heart Pace Maker and Hip Joints implants.

Sir/ Madam,

No. 10/12 (373) 86-3 HBV/3722, dated 12th February, 1987.

No. 7/132/ 84-3HBV/1807, dated 28th January, 1988.

I am direted to refer to the Punjab Government Communications note in the margin on the subject noted above and to inform that the Government has reviewed the decisions taken therein and it has decided that :-

(a) the reimbursement of the cost of "Heart Pace Maker" and that of replacement of its pulse generator in full may be allowed for the 2nd time to the Punjab Government employees/pensioners and the dependants ; and

(b) The limit of reimbursement for "Hip Joint Implants" has been raised from Rs. 9000/- to Rs. 12,000/- to the Punjab Government employees/pensioners and their dependants.

3. The terms and conditions already laid down in Punjab Government letter referred to above will continue to be applicable.

4. This issues with the concurrence of the Department of Finance conveyed vide their I.D. No. 8/110/90-5FEII/4481, dated 7th February, 1991.

Yours faithfully,
Sd/-
(Under Secretary Health)

No. 10/12(141)88-5HBV/196

GOVERNMENT OF PUNJAB
DEPARTMENT OF HEALTH AND FAMILY WELFARE
(HEALTH V BRANCH)

To

All the Heads of Departments,
Commissioners of Divisions, Deputy Commissioners,
Registrar, Punjab and Haryana High Court, District,
and Session Judges, and Sub Divisional Officer (C)
in the State.

Dated, Chandigarh the 1-1-1992.

Subject :- Grant of Medical facilities to Punjab Government employees/Pensioners and their dependents etc. reimbursement of cost of knee replacement-Clarification regarding.

Sir,

I am directed to invite your attention to this Department's letter No. 10/12(141)88-5HBV/1348, dated the 18th January, 1990, on the subject cited above and to say that a question has arisen as to whether expenditure incurred for the purchase of medicines, injections, hospital charges and other allied charges in connection with and for the knee replacement are to be re-imbursable in addition to Rs. 20,000/- as cost of one set of knee replacement once in life time. It is hereby clarified that lump sum amount of 20,000/- is to be allowed to the Punjab Government employees/Pensioners and their dependents, etc. as reimbursement of the cost of each knee replacement once in life time. This amount of Rs. 20,000/- includes other allied expenditure incurred for the purpose i.e. cost of medicines, injections, hospital charges etc. etc. If the entire actual expenditure incurred on the replacement of knee joint is less than Rs. 20,000/-, then that actual expenditure is to be allowed as the re-imbursement of the cost of each knee replacement. Other conditions mentioned in the letter, referred to above, will remain the same.

Yours faithfully,
Sd/-
Under Secretary, Health.

A COPY is forwarded to all Financial Commissioners and Administrative Secretaries to Governement, Punjab, for information and necessary action.

Sd/-
Under Secretary, Health.

To

All the Financial Commissioners and
Administrative Secretaries to Govt., Punjab.

I.D. No. 10/12(141) 88-5HBV/197 *Dated, Chandigarh the 1-1-1992*
Endst. No. 10/12(141) 88-5HBV/198 *Dated, Chandigarh the 1-1-1992*

A COPY is for information and necessary is forwarded to :-

1. The Secretary, Finance, Union Territory, Chandigarh Administration.
2. The Accountant General, Punjab, Chandigarh.
3. The Accountant General, Central Revenue, New Delhi and Accountant General of all the State and Union Territiories.
4. Director, Health and Family Welfare, Punjab/Director Research and Medical Education, Punjab, Chandigarh.

Sd/-
Under Secretary, Health.

ਨੰ: 12/316/94-5ਸਿ5/646-49

ਪੰਜਾਬ ਸਰਕਾਰ
ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਵਿਭਾਗ
(ਸਿਹਤ-5 ਸ਼ਾਖਾ)

ਵੱਲ

ਸਮੂਹ ਵਿਭਾਗਾਂ ਦੇ ਮੁੱਖੀ, ਡਵੀਜ਼ਨਾਂ ਦੇ ਕਮਿਸ਼ਨਰ,
ਰਜਿਸਟਰਾਰ, ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਜ਼ਿਲ੍ਹਾ ਅਤੇ ਸੈਸ਼ਨ ਜੱਜ,
ਸਿਵਲ ਸਰਜਨ, ਪ੍ਰਿੰਸੀਪਲ ਮੈਡੀਕਲ ਕਾਲਜ, ਅੰਮ੍ਰਿਤਸਰ,
ਫਰੀਦਕੋਟ, ਪਟਿਆਲਾ ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 8-1-1996.

ਵਿਸ਼ਾ : ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਗੋਡਿਆਂ ਦੇ ਇਲਾਜ਼ (ਨੀ-ਰਿਪਲੇਸਮੇਂਟ) ਅਤੇ ਹਿੱਪ ਜਾਇੰਟ ਇੰਪਲਾਂਟ ਦੇ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਬਾਰੇ ।

ਸ਼੍ਰੀਮਾਨਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮੈਨੂੰ ਆਪ ਦਾ ਧਿਆਨ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਗਸ਼ਤੀ ਪੱਤਰ ਨੰ: 10/12/(141)88 ਐਚ.ਬੀ.5/196, ਮਿਤੀ 1-1-92 ਵੱਲ ਦਿਵਾਉਣ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਜਿਸ ਰਾਹੀਂ ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੇਂਟ) ਤੇ ਆਏ ਖਰਚੇ ਦੀ ਵੱਧ ਤੋਂ ਵੱਧ 20,000/- ਰੁਪਏ ਪ੍ਰਤੀ ਗੋਡਾ ਤੱਕ ਦੀ ਪ੍ਰਤੀਪੂਰਤੀ ਕਰਨ ਬਾਰੇ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ । ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ ਦੇ ਖਰਚੇ ਵਿੱਚ ਵਾਧਾ ਕਰਨ ਦਾ ਮਾਮਲਾ ਕੁਝ ਚਿਰ ਪਹਿਲਾਂ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਸੀ ਜਿਸ ਨੂੰ ਗਹੁ ਨਾਲ ਵਿਚਾਰਨ ਉਪਰੰਤ ਇਕ ਨਕਲੀ ਗੋਡੇ (ਕੰਪੋਨੇਂਟ) ਦੀ ਕੀਮਤ 20,000/-ਰੁਪਏ ਤੋਂ ਵਧਾ ਕੇ 35,000/- ਰੁਪਏ ਕਰਨ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ ਦਵਾਈਆਂ, ਟੀਕੇ ਅਤੇ ਰੂਮ ਰੈਂਟ ਆਦਿ ਤੇ ਆਏ ਖਰਚੇ (ਡਾਇਟ ਮਨੀ ਅਤੇ ਏਅਰਕੰਡੀਸ਼ਨ ਦੇ ਖਰਚੇ ਨੂੰ ਛੱਡ ਕੇ) ਦੀ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ।

2. ਇਸ ਸਬੰਧ ਵਿਚ ਉਨ੍ਹਾਂ ਦਾ ਧਿਆਨ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਗਸ਼ਤੀ ਪੱਤਰ ਨੰ: 12/63/89-5 ਐਚ ਬੀ5/6464, ਮਿਤੀ 12-3-91 ਨਾਲ ਜਾਰੀ ਕੀਤੀਆਂ ਹਦਾਇਤਾਂ ਵੱਲ ਵੀ ਦਿਵਾਇਆ ਜਾਂਦਾ ਹੈ ਜਿਸ ਨਾਲ 'ਹਿੱਪ ਜਾਇੰਟ ਇੰਪਲਾਂਟ' ਲਗਾਉਣ ਤੇ ਆਏ ਖਰਚੇ ਦੀ ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ 12,000/- ਰੁਪਏ ਤੱਕ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ । ਹਿੱਪ ਜਾਇੰਟ ਇੰਪਲਾਂਟ ਦੇ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਯੋਗ ਖਰਚੇ ਵਿੱਚ ਵਾਧਾ ਕਰਨ ਦੇ ਮਾਮਲੇ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਸਰਕਾਰ ਨੇ ਹਿੱਪ ਜਾਇੰਟ ਇੰਪਲਾਂਟ ਦਾ ਖਰਚਾ 12,000/- ਰੁਪਏ ਤੋਂ ਵਧਾ ਕੇ 20,000/- ਰੁਪਏ ਕਰਨ ਅਤੇ ਇਸ ਦੇ ਨਾਲ-ਨਾਲ ਦਵਾਈਆਂ ਅਤੇ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਹੈ ।

3. ਇਹ ਹਦਾਇਤਾਂ ਤੁਰੰਤ ਲਾਗੂ ਸਮਝੀਆਂ ਜਾਣਗੀਆਂ ਅਤੇ ਨੀ ਰਿਪਲੇਸਮੈਂਟ ਅਤੇ ਹਿੱਪ ਜਾਇੰਟ ਦੇ ਜਿਨ੍ਹਾਂ ਕੇਸਾਂ ਵਿੱਚ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ ਉਨ੍ਹਾਂ ਤੇ ਦੁਬਾਰਾ ਵਿਚਾਰ ਨਹੀਂ ਕੀਤਾ ਜਾਵੇਗਾ । ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰਾਂ ਵਿੱਚ ਦਰਸਾਈਆਂ ਗਈਆਂ ਬਾਕੀ ਦੀਆਂ ਸ਼ਰਤਾਂ ਲਾਗੂ ਰਹਿਣਗੀਆਂ ।

4. ਇਹ ਹਦਾਇਤਾਂ ਵਿੱਤ ਵਿਭਾਗ ਦੀ ਸਹਿਮਤੀ ਜਿਹੜੀ ਕਿ ਉਨ੍ਹਾਂ ਦੇ ਅੰ.ਵਿ.ਪੱ.ਨੰ: 8/191/94-5 ਵਿ.ਖ.-2/4859, ਮਿਤੀ 27-11-95 ਅਤੇ ਅੰ.ਵਿ.ਪੱ.ਨੰ: 8/191/94-5 ਵਿ.ਖ-2/6234, ਮਿਤੀ 22-12-95 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ਦੇ ਸਨਮੁੱਖ ਜਾਰੀ ਕੀਤੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ।

ਵਿਸ਼ਵਾਸਪਾਤਰ
ਸਹੀ/-
(ਐਸ.ਐਸ.ਢਿਲੋਂ)
ਸੰਯੁਕਤਸਕੱਤਰ ਸਿਹਤ

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਸਾਰੇ ਵਿੱਤੀ ਸਕੱਤਰਾਂ, ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰਾਂ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰਾਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ।

ਸਹੀ/-
ਸੰਯੁਕਤਸਕੱਤਰ ਸਿਹਤ

ਵੱਲ

ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰਜ਼, ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ ਅਤੇ
ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ।

ਅੰ.ਵਿ.ਪੱ. ਨੰ: 12/316/94-5 ਸਿ5/647 ਮਿਤੀ, 8-1-1996

ਪਿੱਠ ਅੰਕਣ ਨੰ: 12/316/94-5 ਸਿ5/648 ਮਿਤੀ, 8-1-1996

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

1 ਵਿੱਤ ਸਕੱਤਰ, ਕੇਂਦਰੀ ਸ਼ਾਸਤ ਪ੍ਰਦੇਸ਼, ਚੰਡੀਗੜ੍ਹ ।
2. ਡਾਇਰੈਕਟਰ, ਪੈਨਸ਼ਨ ਅਤੇ ਪੈਨਸ਼ਨਰਜ਼ ਭਲਾਈ, ਪੰਜਾਬ ।
3. ਡਾਇਰੈਕਟਰ, ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ, ਪੰਜਾਬ ।
4. ਡਾਇਰੈਕਟਰ, ਖੋਜ ਤੇ ਮੈਡੀਕਲ ਸਿੱਖਿਆ, ਪੰਜਾਬ ।
5. ਚੇਅਰਮੈਨ, ਚੌਥਾ ਪੰਜਾਬ ਤਨਖਾਹ ਕਮਿਸ਼ਨ ।

ਸਹੀ/-
ਸੰਯੁਕਤ ਸਕੱਤਰ ਸਿਹਤ

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਵਿੱਤ ਵਿਭਾਗ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਅੰ.ਵਿ.ਨੰ: 8/191/94-5ਵਿ.ਖ-II/6234, ਮਿਤੀ 22-12-95 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ।

ਸਹੀ/-
ਸਯੁਕੰਤ ਸਕੱਤਰ ਸਿਹਤ

ਸੇਵਾ ਵਿੱਚ

ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਵਿੱਤ ਵਿਭਾਗ ।

ਅੰ:ਵਿ:ਪੱ: ਨੰ: 12/316/94-5ਸਿ5/649 ਮਿਤੀ 8-1-1996

ਨੰ: 6/26/96-5ਸਿ5/13767

ਪੰਜਾਬ ਸਰਕਾਰ
ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਵਿਭਾਗ
(ਸਿਹਤ-5 ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਸਮੂਹ ਵਿਭਾਗਾਂ ਦੇ ਮੁੱਖੀ, ਡਵੀਜ਼ਨਾਂ ਦੇ ਕਮਿਸ਼ਨਰ,
ਰਜਿਸਟਰਾਰ, ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ,
ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਜ਼ਿਲ੍ਹਾ ਅਤੇ ਸੈਸ਼ਨ ਜੱਜ,
ਸਿਵਲ ਸਰਜਨ, ਪ੍ਰਿੰਸੀਪਲ ਮੈਡੀਕਲ ਕਾਲਜ, ਅੰਮ੍ਰਿਤਸਰ,
ਫਰੀਦਕੋਟ ਅਤੇ ਪਟਿਆਲਾ ।

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 3-5-1999

ਵਿਸ਼ਾ : **ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਗੋਡਿਆਂ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਦੇ ਇਲਾਜ ਤੇ ਹੋਏ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਬਾਰੇ ।**

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮੈਨੂੰ ਆਪ ਜੀ ਦਾ ਧਿਆਨ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਗਸ਼ਤੀ ਪੱਤਰ ਨੰ: 10/12/(141)88-5ਐਚ.ਬੀ.5/1348, ਮਿਤੀ 18-1-1990, ਪੱਤਰ ਨੰ: 10/12(141)88-5ਐਚ.ਬੀ.-5/196, ਮਿਤੀ 1-1-1992 ਅਤੇ ਪੱਤਰ ਨੰ: 12/316/94-5ਸਿ5/646-49, ਮਿਤੀ 8-1-1996 ਵੱਲ ਦਿਵਾਉਂਦੇ ਹੋਏ ਇਹ ਲਿਖਣ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਕਿ ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਮਿਤੀ 18-1-1990 ਦੁਆਰਾ ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਜ਼ਿੰਦਗੀ ਵਿੱਚ ਇਕ ਵਾਰ, ਪ੍ਰਤੀ ਗੋਡਾ ਰੀਪਲੇਸਮੈਂਟ ਦੀ ਕੀਮਤ 20,000/- ਰੁਪਏ, ਜਾਂ ਪ੍ਰਤੀ ਗੋਡਾ ਰੀਪਲੇਸਮੈਂਟ ਕਰਵਾਉਣ ਤੇ ਹੋਇਆ ਅਸਲ ਖਰਚਾ ਜੋ ਵੀ ਘੱਟ ਹੋਵੇ, ਦੀ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ । ਸਰਕਾਰ ਵਲੋਂ ਜਾਰੀ ਕੀਤੇ ਸਪਸ਼ਟੀਕਰਣ ਮਿਤੀ 1-1-1992 ਅਨੁਸਾਰ ਉਕਤ ਖਰਚੇ ਵਿੱਚ ਦਵਾਈਆਂ, ਟੀਕੇ ਅਤੇ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ ਵੀ ਸ਼ਾਮਲ ਸਨ । ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਮਿਤੀ 18-1-1990 ਦੀਆਂ ਹਦਾਇਤਾਂ ਮਿਤੀ 7-1-1996 ਤੱਕ ਲਾਗੂ ਸਨ । ਉਸ ਉਪਰੰਤ ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਮਿਤੀ 8-1-1996 ਦੁਆਰਾ ਇਕ ਗੋਡੇ (ਨੀ-ਕੰਪੋਨੈਂਟ) ਦੀ ਕੀਮਤ 20,000/- ਰੁਪਏ ਤੋਂ ਵਧਾ ਕੇ 35,000/- ਰੁਪਏ ਕਰਨ ਅਤੇ ਇਸ ਨਾਲ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ, ਦਵਾਈਆਂ, ਟੀਕੇ ਅਤੇ ਰੂਮ ਰੈਂਟ ਆਦਿ ਤੇ ਆਏ ਖਰਚੇ (ਡਾਇਟ ਮਨੀ ਅਤੇ ਏਅਰ ਕੰਡੀਸ਼ਨ ਦੇ ਖਰਚੇ ਨੂੰ ਛੱਡ ਕੇ) ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ ।

2. ਰਾਜ ਦੇ ਸਿੱਖਿਆ ਵਿਭਾਗ ਵਲੋਂ ਸ਼੍ਰੀਮਤੀ ਇੰਦਰਜੀਤ ਕੌਰ, ਰਿਟਾਇਰਡ ਜੇ.ਬੀ.ਟੀ.ਟੀਚਰ, ਲੁਧਿਆਣਾ ਨੂੰ ਉਸ ਵਲੋਂ ਮਿਤੀ 9-12-1994 ਤੋਂ ਮਿਤੀ 11-1-1995 ਤੱਕ ਕਰਵਾਏ ਗਏ ਇੱਕ ਗੋਡੇ ਦੇ ਇਲਾਜ ਤੇ ਹੋਏ ਕੁੱਲ 88,549.23/- ਰੁਪਏ ਖਰਚੇ ਦੇ ਕਲੇਮ ਵਿਚੋਂ ਸਰਕਾਰ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਕੇਵਲ 20,000/- ਦੀ ਪ੍ਰਤੀ ਪੂਰਤੀ ਕਰਨ ਦੇ ਆਦੇਸ਼ ਨੂੰ ਸ਼੍ਰੀਮਤੀ ਇੰਦਰਜੀਤ ਕੌਰ ਨੇ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ ਵਿਖੇ ਸਿਵਲ ਰਿਟ ਪਟੀਸ਼ਨ ਨੰ :

6284 ਆਫ 1996 ਰਾਹੀਂ ਚੁਣੌਤੀ ਦਿੱਤੀ ਸੀ । ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ ਨੇ ਉਕਤ ਰਿੱਟ ਦਾ ਮਿਤੀ 19-3-1998 ਨੂੰ ਫੈਸਲਾ ਦਿੱਤਾ ਸੀ ਕਿ ਰਾਜ ਸਰਕਾਰ ਦੀ ਸਾਲ 1991 ਦੀ ਨੀਤੀ ਅਧੀਨ ਪਟੀਸ਼ਨਰ ਪੂਰੇ ਖਰਚੇ ਦੀ ਅਦਾਇਗੀ ਲਈ ਪਾਤਰ ਹੈ ਅਤੇ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਸਨ ਕਿ ਪਟੀਸ਼ਨਰ ਨੂੰ ਬਕਾਇਆ ਖਰਚੇ ਦੀ ਅਦਾਇਗੀ ਵੀ ਕੀਤੀ ਜਾਵੇ । ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ ਵਲੋਂ ਮਿਤੀ 19-3-1998 ਨੂੰ ਦਿੱਤੇ ਉਕਤ ਆਦੇਸ਼ ਵਿਰੁੱਧ ਰਾਜ ਸਰਕਾਰ ਵਲੋਂ ਸੁਪਰੀਮ ਕੋਰਟ ਵਿਖੇ ਐਸ.ਐਲ.ਪੀ.(ਸਿਵਲ) ਨੰ: 15337 ਆਫ 1998 ਦਾਇਰ ਕੀਤੀ ਸੀ । ਮਾਨਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਨੇ ਐਸ.ਐਲ.ਪੀ.ਮਨਜ਼ੂਰ ਕਰਦੇ ਹੋਏ ਸਿਵਲ ਅਪੀਲ ਨੰ: 6539 ਆਫ 1998 ਵਿੱਚ (ਸਿਵਲ ਰਿਟ ਪਟੀਸ਼ਨ ਨੰ. 6284 ਆਫ 1996 ਵਿੱਚ ਮਾਨਯੋਗ ਹਾਈ ਕੋਰਟ ਦੇ ਮਿਤੀ 19-2-1998 ਦੇ ਫੈਸਲੇ ਤੋਂ) ਨਿਮਨ ਲਿਖਤ ਅਨੁਸਾਰ ਫੈਸਲਾ ਦਿੱਤਾ ਹੈ :-

> " Thus, under 1991 policy read with the clarification made by the Government on 1-1-1992 the respondent was entitled to Rs. 20,000/- only by way of re-imbursement. The High Court was, therefore, wrong in directing the Government to pay full amount to the respondent."

ਮਾਨਯੋਗ ਸੁਪਰੀਮ ਕੋਰਟ ਦੇ ਉਪਰੋਕਤ ਫੈਸਲੇ ਤੋਂ ਸਪਸ਼ਟ ਹੈ ਕਿ ਮਿਤੀ 8-1-1996 ਤੋਂ ਪਹਿਲਾਂ ਕਰਵਾਏ ਗਏ ਗੋਡਿਆਂ ਦੇ ਇਲਾਜ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਤੇ ਹੋਏ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਸਰਕਾਰ ਦੀਆਂ ਹਦਾਇਤਾਂ ਮਿਤੀ 18-1-1990 ਅਤੇ ਮਿਤੀ 1-1-1992 ਅਨੁਸਾਰ ਕੀਤੀ ਜਾਣੀ ਹੈ ।

3. ਇਹ ਹਦਾਇਤਾਂ ਪਾਲਣਾ ਵਾਸਤੇ ਸਬੰਧਤ ਅਧਿਕਾਰੀਆਂ/ਕਰਮਚਾਰੀਆਂ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆ ਦਿੱਤੀਆਂ ਜਾਣ ਜੀ ।

ਵਿਸ਼ਵਾਸਪਾਤਰ,
ਸਹੀ/-
(ਬੀ.ਐਸ.ਸੂਦਨ)
ਵਧੀਕ ਸਕੱਤਰ ਸਿਹਤ

ਉਤਾਰਾ ਸਮੂਹ ਵਿੱਤੀ ਸਕੱਤਰਾਂ, ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ।

ਨੰ: 12/316/94-5ਸਿ5/22718

ਪੰਜਾਬ ਸਰਕਾਰ
ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਵਿਭਾਗ
(ਸਿਹਤ-5 ਸ਼ਾਖਾ)

ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ 20-9-2000

ਸੇਵਾ ਵਿਖੇ

ਰਾਜ ਦੇ ਸਮੂਹ ਵਿਭਾਗਾਂ ਦੇ ਮੁੱਖੀ,
ਮੰਡਲਾਂ ਦੇ ਕਮਿਸ਼ਨਰ,
ਰਜਿਸਟਰਾਰ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ ।
ਸਮੂਹ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਸਮੂਹ ਜ਼ਿਲ੍ਹਾ ਅਤੇ ਸੈਸ਼ਨ ਜੱਜ,
ਜ਼ਿਲ੍ਹਿਆਂ ਦੇ ਸਿਵਲ ਸਰਜਨ ਅਤੇ
ਪ੍ਰਿੰਸੀਪਲ ਮੈਡੀਕਲ/ਡੈਂਟਲ ਕਾਲਜ, ਪਟਿਆਲਾ,
ਫਰੀਦਕੋਟ ਅਤੇ ਅੰਮ੍ਰਿਤਸਰ ।

ਵਿਸ਼ਾ:- ਰਾਜ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਗੋਡਿਆਂ ਦੇ ਇਲਾਜ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਤੇ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਬਾਰੇ।

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮੈਨੂੰ ਆਪ ਜੀ ਦਾ ਧਿਆਨ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਗਸ਼ਤੀ ਪੱਤਰ ਨੰ:12/316/94-5ਸਿ5/646-49, ਮਿਤੀ 8 ਜਨਵਰੀ, 1996 ਵੱਲ ਦਿਵਾਉਣ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਜਿਸ ਰਾਹੀਂ ਪੰਜਾਬ ਸਰਕਾਰ ਦੇ ਕਰਮਚਾਰੀਆਂ/ਪੈਨਸ਼ਨਰਾਂ ਨੂੰ ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਕਰਵਾਉਣ ਸਬੰਧੀ ਇੱਕ ਨਕਲੀ ਗੋਡੇ (ਕੰਪੋਨੈਂਟ) ਦੀ ਕੀਮਤ 20,000/-ਰੁਪਏ ਤੋਂ ਵਧਾ ਕੇ 35,000/-ਰੁਪਏ ਕਰਨ ਅਤੇ ਇਸ ਦੇ ਨਾਲ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ (ਡਾਈਟ ਮਨੀ ਅਤੇ ਏਅਰ ਕੰਡੀਸ਼ਨ ਦੇ ਖਰਚੇ ਨੂੰ ਛੱਡ ਕੇ) ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਤਰ੍ਹਾਂ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਹਿੱਪ ਜੁਆਇੰਟ ਦਾ ਖਰਚਾ 12,000/-ਰੁਪਏ ਤੋਂ ਵਧਾ ਕੇ 20,000/-ਰੁਪਏ ਕਰਨ ਅਤੇ ਇਸ ਦੇ ਨਾਲ-ਨਾਲ ਦਵਾਈਆਂ ਅਤੇ ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਗਿਆ ਸੀ।

2. ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਕਰਵਾਉਣ ਤੇ ਹੋਏ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਦੀ ਸੀਮਾ ਨੂੰ ਵਧਾਉਣ ਦਾ ਮਾਮਲਾ ਪਿਛਲੇ ਕੁੱਝ ਸਮੇਂ ਤੋਂ ਸਰਕਾਰ ਦੇ ਵਿਚਾਰ ਅਧੀਨ ਸੀ। ਇਸ ਮਾਮਲੇ ਨੂੰ ਵਿਚਾਰਨ ਉਪਰੰਤ ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਦੇ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਦੀ ਸੀਮਾ ਨਿਮਨ-ਲਿਖਤ ਅਨੁਸਾਰ ਨਿਸ਼ਚਿਤ ਕਰਨ ਦਾ ਫੈਸਲਾ ਕੀਤਾ ਹੈ :-

1. ਪ੍ਰਤੀ ਨਕਲੀ ਗੋਡਾ (ਨੀ-ਕੰਪੋਨੈਂਟ) ਰਿਪਲੇਸਮੈਂਟ : 58,000/-ਰੁਪਏ
2. ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ : 35,000/-ਰੁਪਏ

ਉਪਰੋਕਤ ਨਿਸ਼ਚਿਤ ਕੀਤੀਆਂ ਗਈਆਂ ਦਰਾਂ ਵਿੱਚ ਪ੍ਰਤੀ ਨਕਲੀ ਗੋਡਾ (ਨੀ-ਕੰਪੋਨੈਂਟ)/ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਦੀ ਕੀਮਤ, ਹਸਪਤਾਲ ਦੇ ਹੋਰ ਖਰਚੇ, ਦਵਾਈਆਂ, ਟੀਕੇ, ਰੂਮ ਰੈਂਟ ਆਦਿ ਦੇ ਖਰਚੇ ਵੀ ਸ਼ਾਮਲ ਹਨ ਅਤੇ ਇਸ ਵਿੱਚ ਡਾਈਟ ਮਨੀ, ਏਅਰ-ਕੰਡੀਸ਼ਨ ਅਤੇ ਹੋਰ ਨਾ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਯੋਗ ਆਈਟਮਾਂ ਤੇ ਹੋਇਆ ਖਰਚਾ ਸ਼ਾਮਲ ਨਹੀਂ ਹੈ।

3. ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਦੇ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਸਬੰਧੀ ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਨੰ:10/12/88-5ਐਚ.ਬੀ.5/1348-1352, ਮਿਤੀ 18-1-90 ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਤੇ ਹੋਏ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਸਬੰਧੀ ਸਰਕਾਰ ਦੇ ਪੱਤਰ ਨੰ:7/132/84-3ਐਚ.ਬੀ.5/1807-1810, ਮਿਤੀ 28 ਜਨਵਰੀ,1998 ਵਿੱਚ ਦਰਜ ਸ਼ਰਤਾਂ ਲਾਗੂ ਰਹਿਣਗੀਆਂ।

4. ਇਹ ਹਦਾਇਤਾਂ ਤੁਰੰਤ ਲਾਗੂ ਸਮਝੀਆਂ ਜਾਣਗੀਆਂ। ਨੀ-ਰਿਪਲੇਸਮੈਂਟ ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ ਇੰਪਲਾਂਟ ਦੇ ਜਿਨ੍ਹਾਂ ਕੇਸਾਂ ਵਿੱਚ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕੀਤੀ ਜਾ ਚੁੱਕੀ ਹੈ, ਉਨ੍ਹਾਂ ਤੇ ਦੁਬਾਰਾ ਵਿਚਾਰ ਨਹੀਂ ਕੀਤਾ ਜਾਵੇਗਾ। ਇਸ ਪੱਤਰ ਦੇ ਜਾਰੀ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ ਪਹਿਲਾਂ ਕਰਵਾਏ ਗਏ ਗੋਡੇ ਦੀ ਤਬਦੀਲੀ (ਨੀ-ਰਿਪਲੇਸਮੈਂਟ) ਅਤੇ ਹਿੱਪ ਜੁਆਇੰਟ, ਇੰਪਲਾਂਟ ਤੇ ਹੋਏ ਖਰਚੇ ਦੀ ਪ੍ਰਤੀ-ਪੂਰਤੀ ਕਰਨ ਦੇ ਕਲੇਮ ਸਰਕਾਰ ਦੀਆਂ ਹਦਾਇਤਾਂ ਮਿਤੀ 8-1-1996 ਅਨੁਸਾਰ ਹੀ ਨਿਪਟਾਏ ਜਾਣਗੇ।

5. ਇਹ ਹਦਾਇਤਾਂ ਵਿੱਤ ਵਿਭਾਗ ਦੇ ਅੰ:ਵਿ:ਪੱ:ਨੰ:8/191/94-5ਵਿੱਤ ਖਰਚਾ 2/1830, ਮਿਤੀ 12-7-2000 ਅਤੇ ਅੰ:ਵਿ:ਪੱ: ਨੰ:8/191/94-5ਵਿ.ਖ 2/2635, ਮਿਤੀ 5-9-2000 ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਹੋਈ ਪ੍ਰਵਾਨਗੀ ਅਨੁਸਾਰ ਜਾਰੀ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ।

ਵਿਸ਼ਵਾਸਪਾਤਰ,

ਸਹੀ/-
(ਪੀ.ਐਸ.ਜਿੰਦਲ)
ਅਧੀਨ ਸਕੱਤਰ, ਸਿਹਤ (ਜੇ)

ਇਸ ਦਾ ਇੱਕ-ਇੱਕ ਉਤਾਰਾ ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰਾਂ , ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰਾਂ ਅਤੇ ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰਾਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਅਧੀਨ ਸਕੱਤਰ, ਸਿਹਤ (ਜੇ)

ਵੱਲ

ਸਮੂਹ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰ, ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ ਅਤੇ
ਪ੍ਰਬੰਧਕੀ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ।

ਅੰ:ਵਿ:ਪੱ:ਨੰ:12/316/94-5ਸਿ5/22719 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ : 20-9-2000

ਪਿ:ਅੰ:ਨੰ:12/316/94-5ਸਿ5/22720 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ : 20-9-2000

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਵਿੱਤ ਸਕੱਤਰ, ਕੇਂਦਰੀ ਸ਼ਾਸਤ ਪ੍ਰਦੇਸ਼, ਚੰਡੀਗੜ੍ਹ।

2. ਡਾਇਰੈਕਟਰ, ਪੈਨਸ਼ਨ ਅਤੇ ਪੈਨਸ਼ਨਰਜ਼ ਭਲਾਈ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

3. ਡਾਇਰੈਕਟਰ, ਸਿਹਤ ਤੇ ਪਰਿਵਾਰ ਭਲਾਈ ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

4. ਮਹਾਂ ਲੇਖਾਕਾਰ (ਲੇਖਾ ਅਤੇ ਹੱਕਦਾਰੀ) ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

ਸਹੀ/-
ਅਧੀਨ ਸਕੱਤਰ, ਸਿਹਤ (ਜੇ)

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਵਿੱਤ ਵਿਭਾਗ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਅੰ:ਵਿ:ਪੰ:ਨੰ:8/191/94-5ਵਿ.ਖ.2/2635, ਮਿਤੀ 5-9-2000 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਸਹੀ/-
ਅਧੀਨ ਸਕੱਤਰ, ਸਿਹਤ (ਜੇ)

ਸੇਵਾ ਵਿਖੇ

ਪ੍ਰਿੰਸੀਪਲ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ,
ਵਿੱਤ ਵਿਭਾਗ।

ਅੰ:ਵਿ:ਪੱ:ਨੰ:12/316/94-5ਸਿ5/22721 ਮਿਤੀ, ਚੰਡੀਗੜ੍ਹ : 20-9-2000

No. 12/23/2003-5HBV/13195

Government of Punjab
Department of Health & Family Welfare
(Health-V Branch)

To

All the Heads of Departments,
Registrar, Punjab & Punjab Haryana High Court, Chandigarh,
Commissioners of Divisions,
District & Sessions Judges, Deputy Commissioners in the State,
All Civil Surgeons in the State; and
Principals of Govt. Medical/Dental Colleges,
Amritsar, Faridkot and Patiala.

Dated. Chandigarh, the 22nd July, 2004.

Subject :- Reimbursement of medical expenses incurred on total knee replacement to Punjab Government employees/ pensioners and their eligible dependents-revision of rate thereof.

Sir,

I am directed to invite your attention to this Department's letter No.12/316/94/-5HBV/22718, dated the 20th September. 2000, vide which limit for reimbursement of expenses on account of knee replacement was fixed at Rs.58,000/- per knee components. In this limit cost of knee component, Hospital charges, expenses incurred on medicines, injections, room etc. were also included and expenditure incurred on diet, air conditioners and other non-admissible items was not included.

2. It has been observed that the employees/pensioners who undergo knee replacement have to incur a lot of expenditure on medicines. operation charges, room rent, investigations and laboratory tests etc. Further they also have to incur expenditure on the purchase of Bone Cement required for this purpose. Resultantly the employees/pensioners have to suffer financially as they are not able to meet expenditure incurred on knee replacement. Keeping in view these factors, the Government has re-considered this matter.It has now been decided that for the total knee joint replacement (single knee component) reimbursement be made upto Rs.58,000/-plus Rs.5000/-as cost of Bone Cement. In addition, the admissible expenses on accommodation charges, ICU/ICCU charges, monitoring charges. operation charges, cost of durgs, consumables and disposable surgical sundaries. physiotheraphy, investigations and laboratory test charges, etc. also be reimbursed at AIIMS, New Delhi rates both for Government and Private hospitals. However, charges on inadmissible items like admission charges, diet , air condition charges, telephone/T.V.charges, operation theatre charges, anaesthesia charges, cost of cosmetic items, toiletry, tonics etc. will not reimbursable.

3. The above decision will be applicable with effect from 20-09-2000.

4. These instructions may kindly be brought to the notice of all concerned their inforamtion/ compliance.

5. These instrutions issue with the concurrence of the Department of Finance (Finance personel-I Branch) conveyed vide its I.D.No.5/15/2004-1/944, dated the 13th July, 2004.

Yours faithfully,
Sd/-
(Ravi Parkash Pruthi)
Under Secretary Health.

A COPY is forwarded to all the Principal Secretaries, Administrative Secretaries and Financial Commissioners to Government of Punjab, for information and necessary action.

Sd/-
Under Secretary Health.

To

All the Principal Secretaries,
Administrative Secretaries and
Financial Commissioners to
Government of Punjab.

I.D.No 12 /23/2003-5HBV/13196 *Dated ,Chandigarh the 22nd July,2004.*

Endst.No.12/23/2003-5HBV/13197 *Dated, Chandigarh the 22nd July, 2004*

A COPY is forwarded to the following for information and necessary action :-

1. Finance Secretary, Chandigarh Administration, U.T. Chandigarh.
2. Accountant General (A&E), Punjab, Chandigarh.
3. Accountant General (Audit),Punjab, Chandigarh.
4. Accountant General(Revenue), Punjab, Punjab Bhawan, Copernicus Marg, New Delhi.
5. Director, Health Services,Punjab Chandigarh.
6. Director, Pensions and Pensioners Welfare, Punjab, Chandigarh.
7. All the treasury officers in the State; and
8. Registrar, Punjab Universiry, Chandigarh.

Sd/-
Under Secretary Health.

A COPY is forwarded to the Principal Secretary to Government of Punjab Department of Finance (Finance Personnel-1 Branch), w.r.t. his I.D.No.5/15/2004-4FPI/944, the dated 13th July, 2004, for information.

Sd/-
Under Secretary Health

To

The Principal Secretary to
Government of Punjab,
Department of Finance (F.P.1 Branch).

I.D.No.12/23/2003-5HBV/13198 *Dated, Chandigarh the 22nd July,2004.*

No. 12/23/03-5HB5/3879

GOVERNMENT OF PUNJAB
DEPARTMENT OF HEALTH AND FAMILY WELFARE
(HEALTH-5 BRANCH)

To

All the Heads of Departments,
Registrar, Punjab and Haryana High Court, Chandigarh,
Commissioners of Divisions, District
and Session Judges, Deputy Commissioner's in the State,
All the Civil Surgeons in the State and
Principals Government Medical/Dental Colleges,
Amritsar, Faridkot and Patiala.

Dated, Chandigarh : 1-3-2005

Subject:- Reimbursement of Medical Expenses incurred on total knee replacement to Punjab Government employees/pensioners and their eligible dependents.

Sir,

I am directed to invite your attention to this Department's letter No. 12/23/2003-5HBV/13195 dated 22nd July, 2004 vide which the reimbursement cost of knee implant and bone cement was fixed as Rs. 58,000/- and Rs. 50,000/- respectively. In addition the admissible expenses on accommodation charges, ICU/ICCU charges, monitoring charges, operation charges cost of drugs, consumables and disposable, surgical sundries, physiotheraphy, investigations and laboratory test charged etc. also be reimbursed at AIIMS, New Delhi rates both for Government and Private Hospitals.

2. It has been observed that Knee implants of various standards and quality are available now with advancement in technology. Knee implant is got done only at old age and as such it may not be possible for a patient to get the implant done again in lifetime. The knee implant of superior quality now costs more than Rs. 58,000/- per implant.

3. Keeping in view the factors, the Government has decided that the actual cost of knee implant as prescribed by operating Surgeon shall be reimbursed so that the aged persons may get quality implants. In addition, the admissible expenses on accommodation charges ICU/ICCU charges, monitoring charges, operation charges, cost of drugs, consumables and disposable, surgical sundaries, physiotheraphy, investigation and laboratory test charges etc. also be reimbursed at AIIMS, New Delhi rates both for Government and Private Hospitals, However, charges on inadmissible items like admission charges, diet, air condition charges, telephone/TV charges, operation theatre charges, anaesthesia charges, cost of cosmetic items, toiletry, tonics etc. will not be reimbursable.

4. The above decision will be applicable with effect from 01-04-2004.

5. These instructions may kindly be brought to the notice of all concerned for their information /compliance.

6. These instructions are issued in accordance with the decisions taken in a meeting held on 31-12-2004 under the Chairmanship of Chief Secretary to Government of Punjab.

Yours faithfully,
Sd/
(Ravi Parkash Pruthi)
Under Secretary, Health.

A COPY is forwarded to all the Principal Secretaries, Administrative Secretaries and Financial Commissioners to Government of Punjab, for information and necessary action.

Sd/
Under Secretary, Health.

To

All the Principal Secretaries,
Administrative Secretaries and
Financial Commissioners to
Government of Punjab.

I.D. No. 12/23/03-5HB5/3880 *Dated, Chandigarh : 1-3-2005*

Endst. No. 12/23/03-5HB5/3881 *Dated, Chandigarh : 1-3-2005*

A COPY is forwarded to the following for information and necesary action :-

1. Finance Secretary, Chandigarh Administration, U.T. Chandigarh.
2. Accountant General (A & E) Punjab, Chandigarh.
3. Accountant General (Audit) Punjab, Chandigarh.
4. Accountant General (Revenue) Punjab, Punjab Bhawan, Copernicus Marg, New Delhi.
5. Director, Health Services, Punjab, Chandigarh.
6. Director, Pension and Pensionaries Welfare, Punjab, Chandigarh.
7. All the Treasury Officers in the State; and
8. Registrar, Punjab University, Chandigarh.

Sd/
Under Secretary, Health.

A COPY is forwarded to the Principal Secretary to Government of Punjab, Department of Finance (Finance Personnel-Branch), for information with reference to the decisions taken in the meeting held on 31-12-2004 under the Chairmanship of Chief Secretary to Government of Punjab.

Sd/
Under Secretary, Health.

To

The Principal Secretary to the
Government of Punjab,
Department of Finance,
(F. P. I-Branch)

No. 10/12/23/03-5HB5/3882 *Dated, Chandigarh : 1-3-2005*